

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3441
ANSWERED ON:16.04.2010
APPOINTMENT OF CHAIRMAN/MDs/EXECUTIVE DIRECTORS IN BANKS
Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether Chairman / MDs and Executive Directors in Public Sector Banks (PSBs) have been appointed without obtaining vigilance clearance;
- (b) if so, the number of such cases came to the notice of the Government during the last three years; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): As per the procedure approved by Appointments Committee of the Cabinet for appointments of whole time directors of Public Sector Banks,an Appointments Board has been constituted in the Department of Financial Services.Based on the recommendations of the Appointments Board and after the approval of the Finance Minister,vigilance clearances in respect of the recommended persons are sought by the Department from Central Vigilance Commission.Clearance is sought from Reserve Bank of India as well.Thereafter,the proposals for appointments are submitted to the Appointments Committee of the Cabinet (ACC) for approval,After the receipt of the ACC`s approval,the appointments are notified.

(b) & (c): Does not arise.